

No. S.O. 253 in Gazette of India dated the 8th January, 1983.

- (iv) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 863 in Gazette. of India the dated 12th February, 1983.

[Placed in Library. See No. LT-6002/83].

- (2)(i) A Copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Cochin, for the year 1981-82 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Cochin, for the year 1981-82.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-6003/83]

- (4) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1981-82 along with Audited Accounts, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.

- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1981-82.

[Placed in Library. See No. LT-6004/83]

ALL INDIA SERVICES (PROVIDENT FUND) AMENDMENT RULES, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : On behalf of Shri P Venkatasubbaiah, I beg to lay on the Table a copy of the All India Services (Provident Fund) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 890 in Gazette of India dated the 30th October, 1982, under sub-section (2) of section (3) of the All India Services Act, 1951.

[Placed in Library. See No. LT-6005/83].

LIFE INSURANCE CORPORATION OF INDIA CLASS III AND CLASS IV EMPLOYEES (SUPERANNUATION AND RETIREMENT) RULES, 1983, INCOME TAX (THIRD AMENDMENT) RULES, 1983, CENTRAL EXCISE (THIRD AMENDMENT) RULES, 1983, EXPLANATORY MEMORANDUM ETC. REGARDING PROHIBITION OF IMPORT OF PSYCHOTROPIC SUBSTANCES AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 ETC. ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

I beg to lay on the Table :—

- (1) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Superannuation and Retirement) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 96 (E) in Gazette of India dated the 22nd February, 1983, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library See No. LT-6006/83].

- (2) A copy of the Income-tax (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 146(E)

in Gazette of India dated the 26th February, 1983 under section 296 of the Income-tax Act, 1961.

[Placed in Library. Sec No. LT-6007/83].

(3) A copy of the Central Excise (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 66 (E) in Gazette of India dated the 11th February, 1983 under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT-6008/83].

(4) G.S.R. 171 (Hindi and English versions) published in Gazette of India dated the 26th February, 1983 together with an explanatory memorandum regarding prohibition of import into the country of certain Psychotropic Substances, under section 159 of the Customs Act, 1962.

[Placed in Library See No. LT-6009/83]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 67(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making all the existing notifications issued under rule 8 inapplicable to the goods produced or manufactured in a free trade zone and brought to any other place.

(ii) G.S.R. 68(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding ex-

goods produced or manufactured in a free trade zone from the whole of duty of excise leviable thereon.

(iii) G.S.R. 69(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to scrap or waste material arising in the course of production or manufacture of any goods in Kandla Free Trade Zone from the whole of duty of excise leviable thereon.

(iv) G.S.R. 70(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 186-75-CE dated the 21st August, 1975 so as to allow the exemption from basic excise duty to the goods brought into Santa Cruz Electronics Export processing Zone.

(v) G.S.R. 71(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendment to Notification No. 152/77-CE dated the 18th June, 1977 so as to insert Explanation after the fourth proviso.

(vi) G.S.R. 72(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments in Notification No. 201/79-CE dated the 4th June, 1979 so as to insert proviso after the third proviso.

- (vii) G. S. R. 73(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 272/79-CE dated the 18th October, 1979 granting exemption from basic excise duty and additional excise duty to the goods brought into Kandla Free Trade Zone.
- (viii) G. S. R. 74(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum making certain amendments to Notification No. 55/80-CE dated the 13th May, 1980 so as to insert explanation after the third proviso.
- (ix) G. S. R. 75(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to all excisable goods produced in a free trade zone from Additional Excise duty.
- (x) G. S. R. 76(E) published in Gazette of India dated the 11th February, 1983 together with an explanatory memorandum regarding exemption to all excisable goods produced in a free trade zone from Special Excise duty.
- (xi) G. S. R. 98(E) published in Gazette of India dated the 23rd February, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 80/80-CE and 105/80-CE dated the 19th June, 1980 so as to continue the exemption of excise duty to small scale manufacturers manufacturing specified commodities depending on the value of clearances for the financial year 1983-84.
- [Placed in Library. See No. LT-6010/83].
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part-II—Rehabilitation Industries Corporation Limited, under article 151 (1) of the Constitution.
- [Placed in Library. See No. LT-6011/83].
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre for the year 1981-82 along with Audited Accounts.
- A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre for the year 1981-82.
- [Placed in Library. See No. LT-6012/83].